



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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10th February 2021

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28th Makaram 1196

1942 മാഘം 21
21st Magha 1942

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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

Dated, Thiruvananthapuram, 10th February, 2021

No. 16194/Leg.C2/2020/Law.

28th Makaram, 1196

21st Magha, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 9th day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 8 OF 2021**THE KERALA CASHEW WORKERS' RELIEF AND WELFARE FUND
(AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Cashew Workers' Relief and Welfare Fund Act, 1979 (19 of 1984) for the purposes hereinafter appearing;

Preamble.—WHEREAS, it is expedient further to amend the Kerala Cashew Workers' Relief and Welfare Fund Act, 1979 (19 of 1984) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Cashew Workers' Relief and Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Act 19 of 1984 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Cashew Workers' Relief and Welfare Fund Act, 1979 (19 of 1984) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. *Amendment of section 5.*—In section 5 of the principal Act,—

(i) in sub-section (1), for the words “one rupee”, the words “two rupees” shall be substituted;



(ii) in sub-section (2), for the words “one rupee”, the words “two rupees” shall be substituted;

(iii) in sub-section (3A), for the words “an amount equal to the amount of”, the words “an amount equal to half the amount of” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

